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PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATIONS.

No. 4951P.—11th September 1939.—
Whereas the Governor considers it necessary
and expedient that special precautions should
be taken to prevent the entry of unauthorised
persons into the places described in the
Schedule hereto annexed;

Now, therefore, in exercise of the power
conferred by rule 7 of the Defence of India
Rules made under section 2 of the Defence of
India Ordinance, 1939 (Ordinance V of 1939),
and in supersession of the orders issued under
notification No. 4770P., dated the 5th Septem-
ber 1939, and published in the *Calcutta*

Name of places.	Particulars of places.
(8) The Naihaty (Jubilee) Bridge, 24-Parganas.	Plot No. 4197—Sital Prosad De's <i>bastu pucca</i> under Mutwalli of the Hooghly Imambarah. Plot No. 4194—Manmotha Nath Ghose's <i>bastu</i> under Sachindra Kumar Bandyopadhyaya of Kapasdanga under the Mutwalli. East—The Hooghly river. West—E. I. Railway line. The Railway embankment numbered plots 4192, 4193 and 4247. North—The brick-field and the brick-field land of S. L. Mukherjee of 185, Shibpur Road, Howrah. South—Ram Kamal Sen Road and the Shib Temple of Narain Giri. East—Patterson Road. West—Hooghly River.
(9) Willingdon Bridge, Howrah district.	The area consisting of the two tracts and the railway line from the barriers at the western extremity eastwards to a distance of half the extent of the bridge.
(10) Peelkhana with Cantonment, Dacca.	Cadastral survey plots Nos. 1 to 19, 21 to 37, 40 to 82, 85 to 87 and part of plot No. 39 of Nuton Poltoner line No. 250. North—Mauzas Shibpur No. 254 and Idgah No. 252. East—Mauza Dhanmondai No. 251 and cadastral survey plots Nos. 179, 180, 182, 184, 38, 40, 222, 226, 228, 229, 231 and 232 of Nuton Poltoner line No. 250. South—Cadastral survey plots Nos. 83 and 84 of Nuton Poltoner line 250. West—Cadastral survey plots Nos. 161, 173, 174 (Rairbazar Road) of Nuton Poltoner line No. 250 and mauzas Bir Banda Kana No. 249 and Raj Mohal No. 248.
(11) Police line, Lalbag, including the thana compound, Dacca.	Cadastral survey plots Nos. 373 to 377, 379 of sheet No. 10 of Dacca town and cadastral survey plots Nos. 125 and 127 of sheet No. 9 of Dacca town. North—Cadastral survey plots Nos. 378 and 359 of sheet No. 10 of Dacca town or Lalbag Road. East—Cadastral survey plots Nos. 79 of sheet No. 13, 1 and 6 of sheet No. 14 of Saestakhan's Road and cadastral survey plot No. 378 of sheet No. 10 of Dacca. South—Cadastral survey plots Nos. 150, 155, 119, 157, 128 to 133, 139, 140 and 144 to 146 of sheet No. 9 of Dacca town. West—Cadastral survey plots Nos. 121 to 124 of sheet No. 9 and cadastral survey plots Nos. 360 to 368, 370 to 372 of sheet No. 10 of Dacca town.
(12) Aerodrome at Dhanmondai No. 251, Dacca.	Cadastral survey plots Nos. 455, 456, 468 and portions of cadastral survey plots Nos. 454, 466, 458 and 457 of mauza Dhanmondai No. 251. North—Mauza Idgah No. 252, cadastral survey plot No. 109 and portion of plot No. 454 of Dhanmondai No. 251. East—Cadastral survey plots Nos. 448 (Mirpur Road), 453, 124, 121, 749, 114 and portions of plot No. 454 of Dhanmondai No. 251. South—Cadastral survey plots Nos. 768, 532, 534, 521, 520, 518, 517, 519, 515 and portions of plots Nos. 457, 558 and 466 of Dhanmondai No. 251. West—Cadastral survey plots Nos. 759, 493, 485, 471, 470, 469 of mauza Dhanmondai and mauza Idgah.

*Name of places.**Particulars of places.*

(13) The Bridge across the river Meghna between Bhairab Bazar in Mymensingh district and Akaura in Tippera district.

(14) B. N. Railway Shed at Shalimar, police-station Shibpur, Howrah.

(15) Burnpur in Asansol subdivision of Burdwan district.

(16) Pahartali, Chittagong.

(17) Chittagong Port and Aerodrome.

(18) Ashuganj, district Tippera, and Mymensingh.

North—Duke Road.

East—The Hooghly River, Coal Depots.

South—Shalimar Road and Shalimar Works.

West—Shalimar Road.

The whole of the land which is in the possession of the Indian Iron and Steel Company, the Steel Corporation of Bengal and the Indian Standard Wagon Company.

Portions of villages Uttar Pahartali No. 4, lot Pahartali No. 5 and Dakshin Pahartali No. 6 of police-station Double Moorings, district Chittagong. Bounded on the north by a portion of the southern boundary of police-station Panchalaish along Khulsi road and a straight line from the point where that road and the police-station boundary are separated to the north-east corner of the *pucca* bund of the Railway Lake in Uttar Pahartali No. 4, and thence to the Railway main line about one mile south of the point where Khulsi road meets the Railway Line.

Portions of villages Maderbari No. 16, Goshaldenga No. 17, Nalsa No. 18, Madhya Halisahar No. 10, Dakshin Halisahar No. 19, Uttar Patenga No. 20, Purba Patenga No. 21, Dakshin Patenga No. 22 of police-station Double Moorings, and a portion of the river Karnaphuli falling within the boundaries of police-stations Double Moorings, Patiya and Anwara, district Chittagong. Bounded on the north by Darogahat Road, Maderbani Road, Strand Road, northern boundary of village Nalsa No. 18 and a straight line from the extremity of the Strand Road to a point on Halisahar Road where it meets the northern boundary of village Dakshin Halisahar, on the south by a straight line from a point where the common boundary of police-stations Patiya and Anwara meets the southern bank of the river Karnaphuli to the southern extremity of Dakshin Patenga village road, on the east by the southern bank of the river Karnaphuli and a straight line along the common boundary of police-station Double Moorings and Patiya from a point where Darogahat Road meets the Sadarghat Road to the southern bank of the Karnaphuli and on the west by Patenga and Halisahar village roads.

Including the King George VI Bridge over River Meghna and the approaches thereto.

No. 4952P. — 11th September 1939. — In exercise of the powers conferred by rules 6, 7, 8 and 9 of the Defence of India Rules made under section 2 of the Defence of India Ordinance, 1939 (Ordinance V of 1939), and in supersession of the orders issued under notification No. 4782P., dated the 5th September 1939, and published in the *Calcutta Gazette Extraordinary*, dated the 6th September 1939, the Governor is pleased to make the following orders for controlling and regulating the admission of persons to a place or area declared by the Provincial Government to be a protected place or a protected area and the conduct of persons therein, namely:—

1. These orders may be called the Bengal Protected Places and Protected Areas Orders, 1939.

2. In these orders, unless there is anything repugnant in the subject or context—

“District Magistrate” includes the Commissioner of Police in Calcutta.

3. (1) No person shall, without the permission of the District Magistrate or of a person authorised by him in this behalf by general or special order in writing, enter, or be on or in, or pass over, or loiter in the vicinity of, any place which has been declared to be a protected place.

(2) Where in pursuance of sub-paragraph (1) any person is granted permission to enter, or be on or in, or to pass over, a place which has been declared to be a protected place, that person shall, while acting under such permission, comply with such orders for regulating his conduct as may be given by the District Magistrate or by a person authorised by the District Magistrate in this behalf by general or special order in writing.

(3) Any police officer, or any other person authorised by the District Magistrate in this behalf by general or special order in writing, may search any person entering or seeking to enter, or being on or in, a place which has been declared to be a protected place, and may detain such person for the purpose of searching him:

Provided that no female shall be searched in pursuance of this sub-paragraph except by a female.

(4) If any person is in a place which has been declared to be a protected place in contravention of this paragraph, then, without prejudice to any other proceedings which may be taken against him, he may be removed therefrom by any police officer or by any other person authorised by the District Magistrate in this behalf by general or special order in writing.

(5) If any person is in a place which has been declared to be a protected place in contravention of any of the provisions of this paragraph, he shall be punishable with imprisonment for a term which may extend to three years and shall also be liable to fine.

4. (1) On and after the date on which an order declaring an area to be a protected area was notified in the *Calcutta Gazette*, and

subject to any exemptions made by such order, no person who was not at the beginning of the said date resident in such area shall be therein except in accordance with the terms of a permit granted to him by the District Magistrate or by a person authorised by the District Magistrate in this behalf by general or special order in writing.

(2) If any person is in an area which has been declared to be a protected area in contravention of the provisions of this paragraph, then, without prejudice to any other proceedings which may be taken against him, he may be removed therefrom by any police officer or any member of His Majesty's forces on duty in such area.

(3) If any person is in an area which has been declared to be a protected area in contravention of any of the provisions of this paragraph, he shall be punishable with imprisonment for a term which may extend to three years and shall also be liable to fine.

5. (1) When a place or area has been declared to be a protected place or a protected area, the District Magistrate may, by order in writing, prohibit any person from entering such place or area without a permit granted by, and unless he complies with such conditions as may be imposed by, the District Magistrate or a person authorised by the District Magistrate in this behalf by general or special order in writing.

(2) An order made under sub-paragraph (1) shall be served on the person in respect of whom it is made in the manner provided in section 134 of the Code of Criminal Procedure, 1898 (Act V of 1898).

6. In any place or area which has been declared to be a protected place or a protected area—

(a) any person, or any class of persons specified by order in writing by the District Magistrate or by a person authorised by him in this behalf by general or special order in writing, and any person in charge of any vehicle or animal, or of any class of vehicles or animals specified by order in writing by the District Magistrate or by a person authorised by him in this behalf by general or special order in writing, shall comply with such directions as the District Magistrate or a person so authorised by him in this behalf may, by order in writing, give for the purpose of prohibiting or controlling in any public thoroughfare the movements of any such person, vehicle or animal, or such class of persons, vehicles or animals, as the case may be, and

(b) any person, or class of persons specified by order in writing by the District Magistrate or by a person authorised by him in this behalf by general or special order in writing, shall—

(i) carry such documentary evidence of identity as may be specified in the order,

(ii) notify his or their residence and any change thereof to such authority as may be specified in the order,

- (iii) report himself or themselves to the police in such manner and at such times as may be specified in the order,
- (iv) reside or remain in any place in or portion of such area specified in the order,
- (v) not enter, reside or remain in any place in or portion of such area specified in the order,
- (vi) leave, and not return to, any place in or portion of such area specified in the order, and
- (vii) conduct himself or themselves in such manner, abstain from such acts, and take such order with any property in his or their possession, as may be specified in the order.

No. 4953P.—11th September 1939.—Whereas the Governor considers it necessary and expedient that special precautions should be taken to prevent the entry of unauthorised persons into the places described in the Schedule hereto annexed;

Now, therefore, in exercise of the power conferred by rule 7 of the Defence of India Rules made under section 2 of the Defence of India Ordinance, 1939 (Ordinance V of 1939), the Governor is pleased to declare each of the said places to be a protected place:—

Schedule.

- (1) The Telephone Exchange, Darjeeling.
- (2) The Hardinge Bridge, Rajshahi-Pabna, including its piers and the approaches within railway limits, between miles 118½ and 120, on the Eastern Bengal Railway (main line).
- (3) The Police Training College at Sardah in the district of Rajshahi, including all land and buildings pertaining thereto.

By order of the Governor,

E. N. BLANDY,
Secy. to the Govt. of Bengal.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 4960P.—11th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Friday, the 8th September 1939, is published for general information.

E. N. BLANDY,
Chief. Secy. to the Govt. of Bengal.

GOVERNMENT OF INDIA

FINANCE DEPARTMENT (CENTRAL REVENUES).

NOTIFICATIONS.

CUSTOMS.

Simla, the 8th September 1939.

No. 55.—In exercise of the powers conferred by sub-rule (2) of rule 84 of the Defence of India Rules, the Central Government is pleased to prohibit the taking out of British India by sea, land or air of any articles specified in the Schedule hereto annexed, which are consigned or destined, whether directly or indirectly, for any person in enemy territory as defined in clause (2) of rule 2 of the said Rules.

Schedule.

(a) All kinds of arms, ammunition, explosives, chemicals or appliances suitable for use in chemical warfare, and machines for their manufacture or repair; component parts thereof; articles necessary or convenient for their use; materials or ingredients used in their manufacture; articles necessary or convenient for the production or use of such materials or ingredients.

(b) Fuel of all kinds; all contrivances for, or means of, transportation on land, in the water or air, and machines used in their manufacture or repair; component parts thereof; instruments, articles, or animals necessary or convenient for their use; materials or ingredients used in their manufacture; articles necessary or convenient for the production or use of such materials or ingredients.

(c) All means of communication, tools, implements, instruments, equipment, maps, pictures, papers and other articles, machines, or documents necessary or convenient for carrying on hostile operations; articles necessary or convenient for their manufacture or use.

(d) Coin, bullion, currency, evidences of debt; also metal, materials, dies, plates, machinery, or other articles necessary or convenient for their manufacture.

(e) All kinds of food, food-stuffs, feed forage, and clothing, and articles and materials used in their production.

No. 56.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to prohibit the taking by sea or by land out of British India, except under licence granted by a Customs-Collector, of wool, raw.

N. R. PILLAI,
Joint Secy. to the Govt. of India.